

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:5057  
ANSWERED ON:23.12.2014  
SAFETY OF PASSENGERS  
Bhuria Shri Dileep Singh

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government has prescribed standards of safety for passenger cars in the country;
- (b) if so, the details thereof;
- (c) whether it has been reported that some car companies are not adhering to safety standards in manufacturing, leading to increase in accidents and casualties;
- (d) if so, the details thereof and the corrective measures taken by the Government in this regard;
- (e) whether the Government proposes to adopt global standards as highlighted by the UN which has called for attention on Global Road Safety Crisis in September, 2013; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
(SHRI G.M. SIDDESHWARA)

- (a) & (b): Yes, Madam. There is provision under Rule 126 of Central Motor Vehicle Rules, 1989(CMVR) that every manufacturer of motor vehicles other than trailers and semi-trailers requires to submit the prototype of the vehicle to be manufactured by him for test by any of the agencies specified therein for granting a certificate to the compliance of the provisions of the Central Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. Rule 126A of CMVR requires the test agencies, referred to in Rule 126, to also conduct tests on vehicles drawn from the production line of the manufacturer to verify whether these vehicles conform to the provisions of Rules made under Section 110 of the Motor Vehicle Act, 1988. Enforcement of provisions of CMV Act and CMV Rules comes under the purview of the state Governments/UTs.
- (c) & (d): All car companies are adhering to these prescribed standards in cars manufactured by them.
- (e) & (f): India is taking steps towards harmonization of national regulations of safety standards for passenger cars with United National Economic Commission for Europe (UN-ECE) regulations. Ministry of Road Transport & Highways has formed a dedicated panel for introducing safety features in new vehicles under `Bharat New Vehicle Safety Assessment Programme` which will be voluntary from October, 2017 and mandatory by October, 2020.